

(1) Shri Moti Ram w.e.f. 11th to 24th February, 1982.

(2) Smt. Rama Kapoor w.e.f. 1st to 15th March, 1982.

Issue of advance licences and duty exemption certificates for raw silk

3029. SHRI SAMINUDDIN: Will the Minister of COMMERCE be pleased to state:

(a) since what date Advance Licences and Duty Exemption Certificates for raw silk A and B Grades are being issued with conditions to exclude discharge of export obligations by mixing with noil/spun/dupion yarn;

(b) whether Advance Licences and Duty Exemption Certificates issued before the aforesaid date are being recalled to make the above mentioned amendments;

(c) whether it is considered necessary to suitably modify Appendix 19 of the Import Trade Control Handbook to exclude any possible legal action being brought against Government as the present term mulberry silk will include spun or noil or dupion yarn; and

(d) whether it is proposed to make the Central Silk Board Certificate comprehensive enough to certify that no noil/spun/dupion yarns are used and net weight of filature silk is certified to exclude the possibility of mistakes at customs who usually allow exports on the basis of CSB certificates and seals on packages?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Since 17th February, 1982.

(b) Yes, Sir. However, on the basis of representations received from exporters, the matter is being further examined.

(c) and (d). The matter is under consideration.

Pending truck accidents cases against Insurance Companies in Dhanbad District

3030. SHRI A. K. ROY: Will the Minister of FINANCE be pleased to state:

(a) the number of accident cases by trucks in Dhanbad district of Bihar pending till 1st January, 1982 against the Insurance Companies with the year-wise break up for the last ten years;

(b) number of such cases settled in the last five years, facts in details;

(c) whether it is a fact that most of the trucks insured and caught in accident had fictitious owners putting the Insurance Company into great difficulties; and

(c) whether Government propose to make a thorough probe into this black insurance business?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI): (a) to (d). The information is being collected and will be laid on the Table of the House.

Setting up a model fibre project at Raigad (Maharashtra)

3031. SHRI V. N. GADGIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Model Fibre Project proposed by Modi Group of enterprises in Raigad District of Maharashtra has been cleared by Government of India;

(b) how much foreign exchange it is expected to save by reducing the import of fibre;

(c) how much total employment it will generate; and

(d) whether it is more economical to locate it in Chandrapur District of Maharashtra where adequate raw material is claimed to be available?